

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
(Through Physical Hearing / VC mode [Hybrid])

ITEM No. 03
CP (IB) No.71/BB/2024

IN THE MATTER OF:

M/s. Biotechnology Industry Research Assistance Council ... Petitioner
Vs.
M/s. Labland Biotechs Pvt. Ltd. ... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on: 16.04.2024

CORAM:

SHRI K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Ms. Rani Nalwa, Adv.

ORDER

1. Heard the Ld. Counsel for the Petitioner.
2. Ld. Counsel for the Petitioner is directed to file a Memo explaining how the limitation is satisfied in the instant case considering the Date of Default mentioned in Part-IV of Form-1 of the CP, within a period of one week.
3. List the matter on **30.04.2024**.

Sd/-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

Sd/-
K. BISWAL
MEMBER (JUDICIAL)

Krishna